

**Shri M. L. Dwivedi:** Is it a fact that certain condemned locomotives, coaches, etc., have been lying in sheds for a number of years and, if so, what are the reasons for their lying there?

**Shri Alagesan:** They are disposed of by auction or by calling for tenders. There might have been some delay in some particular cases, but generally they are disposed of either by auction or by calling for tenders.

**Shri M. L. Dwivedi:** May I know whether the value quoted for these condemned locomotives, coaches, etc., is the original value or the depreciated value?

**Shri Alagesan:** It is not the original value; it cannot be. It is only an approximate value of the stores.

#### CORRUPTION AMONGST POSTAL EMPLOYEES

\*1304. **Sardar Hukam Singh:** Will the Minister of Communications be pleased to state:

(a) the number of postal employees prosecuted for misappropriation of Government money during 1954;

(b) the amount so misappropriated; and

(c) the amount recovered through fines or refunded voluntarily?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) 395.

(b) Rs. 3,80,950 (approximate) (Rupees three lacs eighty thousand and nine hundred and fifty).

(c) Rs. 40,536 (approximate) (Rupees forty thousand five hundred and thirty six).

**Sardar Hukam Singh:** May I know the number of cases dealt with departmentally and the amount of money involved in them?

**Shri Raj Bahadur:** The number of cases in which departmental enquiries were made in the year 1954 was 658. Punishments were awarded by the

Department in 136 cases and by the court in 73 cases.

**Sardar Hukam Singh:** Is it left purely to the discretion of the officer to deal with the cases, or, are there any rules governing the procedure as to how a line has to be drawn between the cases that are to be dealt with departmentally and the cases that are to be prosecuted?

**Shri Raj Bahadur:** Each case has to be judged and examined on its own merits. In case there is *prima facie* any culpable liability on the part of the official concerned, he will be prosecuted in a court of law. Otherwise, if it is a case of mere negligence or over sight or something like that, he would be dealt with departmentally for it.

**Sardar Hukam Singh:** Are there any rules, or is it only left to the officer concerned, to decide whether there is culpability and whether, on merits, the case should be handed over to the police or be dealt with departmentally?

**Shri Raj Bahadur:** It will be the nature of the case that will guide the action and not the rules.

**श्री भक्त वरुन :** क्या मैं जान सकता हूँ कि जिन २६५ कर्मचारियों के विरुद्ध मुकदमे चलाये गये उन में से एकस्ट्रा डिपार्टमेंटल एम्प्लोयी कितने थे और इस कारण क्या एकस्ट्रा डिपार्टमेंट प्रणाली में संशोधन करने का विचार किया जा रहा है ?

**श्री राज बहादुर :** एकस्ट्रा डिपार्टमेंटल एम्प्लोयी कितने थे इस के आंकड़े तो मैं नहीं दे सकूंगा बिना नोटिस के, किन्तु यह निश्चित बात है कि एकस्ट्रा डिपार्टमेंटल एम्प्लोयीज की संख्या अधिक है ।

**श्री राज दास :** क्या मैं जान सकता हूँ कि कम से कम रकम क्या थी और ज्यादा से ज्यादा रकम क्या थी जिस के लिये प्रासिक्यशन किया गया ?

श्री राज बहादुर : मैं किसी एक कॅस की बात तो नहीं बता सकूंगा, लेकिन जो मजदूरों रूप से सारी रकम थी वह यह है। सन् १९५२-५४ में जिस रकम का अनुमान है वह ६,०२,४२५ रु० है जिस में से ७६,०६४ रु० बसूल हो गया, १४७६ रु० स्वारिज हो गया और ५,२७,५५५ रु० एंडजस्ट नहीं हो सका।

#### CORRUPTION AMONGST RAILWAY EMPLOYEES

\*1306. **Shri T. B. Vittal Rao:** Will the Minister of Railways be pleased to refer to the reply given to unstarred question No. 795 on the 15th December, 1954 and state:

(a) the decisions arrived at on the Enquiry Committee's Report which investigated the case of misappropriation of 13 lakh rupees by four Gazetted Officers of the ex-Saurashtra Railway;

(b) whether these Officers are allowed subsistence allowance during the period of suspension; and

(c) if so, the amount paid to them per month?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) A decision in this matter will have to await completion of the prescribed procedure for disciplinary action which has already been initiated.

(b) Yes;

(c) A statement is placed on the Table of the House. [See Appendix VII, annexure No. 16].

**Shri T. B. Vittal Rao:** May I know if it is a fact that the charge-sheets have been served on those officials and if so, when were they served, and whether any time-limit has been prescribed for their sending their replies?

**Shri Alagesan:** I do not have the exact date on which the charge-sheets were served. Show-cause notices have been issued to them, for which they will have to submit their explanation and then again they will have to be asked about the punishment. Again,

show-cause notices asking why such and such punishment should not be inflicted on them, will have to be issued. All these processes have to be gone through.

**Shri T. B. Vittal Rao:** From the statement I find that the officer shown against item (a) is paid a subsistence allowance of Rs. 750/- p.m. Could I know the designation of this officer?

**Shri Alagesan:** As the hon. Member will see, the subsistence allowance has been reduced from Rs. 750/- p.m. to Rs. 562-8-0 p.m. from 14-5-1953. He was the General Manager of the ex-Saurashtra Railway.

**Shri T. B. Vittal Rao:** May I know whether this subsistence allowance which is paid to them is the same as for the subordinates?

**Shri Alagesan:** It is being given under the rules. I do not have the relevant rules before me.

**Shri T. B. Vittal Rao:** May I know whether, as a result of these cases, any steps are taken to check up the accounts and if so, the nature of such check-up?

**Shri Alagesan:** That is the financial side of the work of the Railway Administration. We will try to plug all the loopholes.

#### CANCER

\*1307. **Th. Lakshman Singh Charak:** Will the Minister of Health be pleased to state the facilities that Government are in a position to provide to cancer patients in the various Government hospitals?

**The Deputy Minister of Health (Shri-mati Chandrasekhar):** Facilities for operative treatment and with (a) radium and (b) deep X-ray are available at most of the larger Government hospitals in the country.

**Th. Lakshman Singh Charak:** May I know if the Government have any idea about the total number of cancer patients in India?